## The High Court Of Madhya Pradesh

## MCRC-32814-2021

(SURESH Vs THE STATE OF MADHYA PRADESH)

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## WWW.LIVELAW.IN

Indore, Dated : <u>16-07-2021</u>

## Heard through Video Conferencing.

Shri Shyamlal Patidar, learned counsel for the applicant.

Shri Prateek Patwardhan, learned Public Prosecutor for the respondent/State.

This is first bail application filed u/S.439 of Cr.P.C. along with this application, there is a Vakalatnama of the present applicant in which he has put a thumb impression. It is very unfortunate that a youth of 22 years is completely illiterate and even he cannot write his name, hence hearing of this bail application is deferred.

Let basic education be given to the applicant so that he can write his name and can sign the Vakalatnama. The Assistant Jail Superintendent, Subjail, Bagli is directed to provide a co-prisoner, who can teach him so that he could write at least his name.

Let a fresh Vakalatnama be sent from the jail with the signature of the present applicant.

List this matter on 02.08.2021.

(VIVEK RUSIA) JUDGE

jyoti

